

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 18**  
**C.P. (IB)/D10597(PB)2023**

**IN THE MATTER OF:**

India SME Technology Services Limited

.... Petitioner/Applicant

**Order Under Section 60(5) of Insolvency & Bankruptcy Code (IBC), 2016**

**Order delivered on 24.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Petitioner : Adv. Bhanu Pratap

For the Respondent :

**ORDER**

This matter has been partly heard by the Regular (Principal) Bench. As Hon'ble Member (Technical) is not available for some time, we are inclined to adjourn the matter for a physical hearing on **10.07.2023**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**